

VIJAY KUMAR VS STATE OF PUNJAB

Present: Ms. Radhika, Advocate
for the petitioner. (through VC)

Mr.M.S.Bajwa, Deputy Advocate General, Punjab.

The petitioner has filed the third petition under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 with a prayer to grant regular bail to him in case FIR No.57 dated 11.04.2024 registered under Sections 406, 420 of IPC (R/W 316(2), 318(4) of BNS, 2023), at Police Station Sadar, Hoshiarpur, District Hoshiarpur.

In compliance of the order dated 19.03.2026 passed by this Court, status report by way of an affidavit of Deputy Superintendent of Police, Sub-Division City, District Hoshiarpur has been filed by learned State counsel and the same is taken on record.

During the course of arguments, learned State counsel has informed the Court that various amounts were received in the accounts of son and daughter of the present petitioner. Apart from that, even his wife had collected money in cash from the victim in the present case. Apart from that, the petitioner had cheated a large number of innocent persons and even the following FIRs were ordered to be registered against him:-

“(1) FIR No.44 dated 12.05.2022 u/s 419, 420 IPC was registered at P.S. Haryana, District Hoshiarpur against the petitioner and discharged on 02.04.2024.

(ii) FIR No.29 dated 21.11.2021 u/s 7, 13 (1) PC Act, was registered at P.S. Vigilance Jalandhar against the petitioner and

- (iii) *FIR No.182 dated 18.10.2023 u/s 420, 465, 467, 468, 471 IPC was registered at P.S. Sadar, District Hoshiarpur against the petitioner and the same is under trial.*
- (iv) *FIR No.72 dated 01.05.2024 u/s 406, 420 IPC was registered at P.S. Sadar, District Hoshiarpur against the petitioner and same under trial.*
- (v) *FIR No.145 dated 01.12.2022 u/s 279, 304-A, 427 IPC was registered at P.S. Bhogpur, District Jalandhar against the petitioner and the same is under Trial.*
- (vi) *FIR No.115 dated 06.04.2024 u/s 406, 420 IPC was registered at P.S. City Hoshiarpur against the petitioner and the same is under Trial.*
- (vii) *FIR No.231 dated 27.12.2024 u/s 406, 420 IPC was registered at P.S. Sadar, District Hoshiarpur against the petitioner and the same is under Trial.*
- (viii) *FIR No.4 dated 06.01.2025 u/s 406, 420 IPC was registered at P.S. Chabbewal, District Hoshiarpur against the petitioner and the same is under Trial.”*

It is shocking to note that the family members of the petitioner, who had received the various amounts either in cash or through their accounts, were declared innocent by the police. Rather, from the submissions made by learned State counsel itself, it is established that all the three family members of the petitioner were equally responsible for committing the crime and apparently in collusion with the police, they have been declared innocent. Even one more person Sukhdev Singh has been wrongly kept in column No.2, who had also received various amounts from the victim. It is equally shocking to note that the police even did not bother to collect evidence with regard to the collection of cheated amount by the accused in the present case

The SSP, Hoshiarpur is directed to read the file of the investigating officer personally and to file his personal affidavit, mentioning therein the facts as to how the son, wife, daughter of the petitioner and Sukhdev Singh have been declared innocent. It is expected that appropriate action shall be taken against the Investigating Officer, the concerned SHO and the D.S.P. on or before the next date of hearing, in case they are found guilty of shielding the real culprits.

Adjourned to 27.05.2026.

A copy of this order be given to the learned State counsel under the signature of Bench Secretary of this Court for information.

(N.S.SHEKHAWAT)
JUDGE

21.05.2026
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